

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 203

New IA/1712/ND/2024 in IB/74/ND/2022

IN THE MATTER OF:

Rishi Pal Ruhil

...

Applicant

Under Section 94(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For Personal Guarantor : Mr. Harsh Gurbani

For the RP : Mr. Shivankar Sharma, Adv. Mr. Vijay Narang, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1712/ND/2024

This is an application filed to take on record the Report of the Resolution Professional on Repayment Plan under Section 106 of Insolvency and Bankruptcy Code, 2016 on the Repayment Plan of the Debtor. Mr. Shivankar Sharma, Learned Counsel for the applicant is present. We have heard the submissions made by Learned Counsel for the applicant in part. For continuation of submissions on behalf of the applicant, let this matter be posted to 24.04.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**